

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this Tuesday, the 20th day of November 2020

Original Application No. 330/00673/2020

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Smt. Geeta Srivastava, a/a 60 years, W/o Late Shambhu Nath Srivastava, R/o Post-143/190 Andhiyaribagh South, Gorakhnath, District - Gorakhpur.

. . . **Applicant**

By Advocate : Shri Rohit Singh

V E R S U S

1. Union of India, through the Secretary, Income Tax, Aayakar Bhawan, New Delhi.
2. Principal Commissioner, Income Tax, Civil Lines, Gorakhpur.
3. Chief Commissioner, Income Tax, Civil Line, Allahabad.
4. Additional Commissioner, Income Tax, Civil Line, Gorakhpur.
5. Smt. Akanksha Srivastava, W/o Late Amit Kumar, R/o Post 143/190 Andhiyaribagh South, Gorakhnath, District – Gorakhpur.

. . . **Respondents**

By Adv: Shri Chakrapani Vatsyayan

O R D E R

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)

Shri M.K. Upadhyay holding brief of Shri Rohit Singh, learned counsel for the applicant and Shri Chakrapani Vatsyayan, learned counsel for the respondents are present.

2. Heard learned counsel for the parties on admission and perused the record.
3. At the very outset, learned counsel for the applicant has submitted that the applicant will be satisfied if a direction is issued to the concerned respondent who is the competent authority to decide the pending

representation dated 22.06.2020 (Annexure-A-5) by a reasoned and speaking order in a time bound manner.

4. Learned counsel for the respondents has no objection against this limited prayer made by the learned counsel for the applicant.

5. In view of the above, no useful purpose will be served in keeping this matter pending and it is disposed of finally with a direction to respondents concerned who is the competent authority, to consider and decide the representation dated 22.06.2020 (Annexure-A-5) of the applicant, by passing a reasoned and speaking order in accordance with law, within a period of three months from the date of receipt of a certified copy of this order. The order so passed shall be communicated to the applicant without any delay.

6. No order as to costs.

7. It is made clear that this Tribunal has not expressed any opinion on the merits of the case.

(Justice Vijay Lakshmi)
Member(Judicial)

RKM/